

Mr. Deputy-Speaker: The hon. Member knows that if an answer is not just available I cannot help the hon. Member. Next question.

Rehabilitation of Tribals

*456. **Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a number of tribal people had occupied land by reclaiming it within the Tribal Reserved areas of Tripura before Independence and some of them possessed no official document by virtue of which they were conferred legal ownership of the occupied land;

(b) whether it is a fact that in spite of the fact that they have been occupying land for years together in absence of authentic document the ownership of the occupants over those lands is not being recognised by the Government at present, and

(c) if so, what steps Government propose to take to give them ownership of the occupied land?

The Minister of State in the Ministry of Home Affairs (Shri Datar):
(a) Yes

(b) Yes

(c) The tribals concerned are being asked to obtain documents of title to the land which are being given to all who have been occupying the land for some time

Shri Dasaratha Deb: In view of the fact that the Tribal people were, before Independence, encouraged by the then Ruler of Tripura State to reclaim the land, without any documentary evidence, these people reclaimed land and were themselves in possession of the land. Yet, on the plea of want of documentary evidence, they are going to be evicted

Mr. Deputy-Speaker: It should not be a short speech

Shri Dasaratha Deb: May I know whether the Government will con-

sider the issue of an Ordinance immediately to stop the eviction and regularise the possession of land?

Pandit G. B. Pant: I think they should apply for title deeds without delay. Those who have legitimate claims will get them

Shri Dasaratha Deb: May I know

Mr. Deputy-Speaker: It should not be a short speech. I have already brought it to the notice of the hon. Member. The question should be brief and concise. Then alone the answer would be similar

Shri Dasaratha Deb: But the problem is complicated

Mr. Deputy-Speaker: There are different methods. So far as questions are concerned, a question has to be brief and concise

Shri Dasaratha Deb: Could I have any idea about the number of tribal people who are going to be under that category?

Pandit G. B. Pant: Under which category?

Shri Dasaratha Deb: People whose land has not been regularised yet

Pandit G. B. Pant: Which land?

Shri Dasaratha Deb: A portion of the land has been possessed by the tribal people. It has not yet been regularised

Pandit G. B. Pant: They are requested to apply for title deeds. If all of them do so,

Mr. Deputy-Speaker: He wants to know the number of cases which have not yet been regularised, if the number is available

Pandit G. B. Pant: The number is not precisely known. It will be known if all of them apply for title deeds. That is what they should do without delay. We want them to have the title deeds without delay

Shri Dasaratha Deb: Is it not a fact that a certain portions of the

land which had been possessed by the tribal people have already been given to certain people?

Pandit G. B. Pant: I am not aware of that.

Shri Sadhan Gupta: May I know whether those who apply for title deeds will not be evicted pending decision as to the grant of title deeds?

Pandit G. B. Pant: Those who apply for title deeds will get the title deeds if they are in possession of the land in a lawful manner.

Shri Sadhan Gupta: Immediately?

Pandit G. B. Pant: Yes.

Mr. Deputy-Speaker: Shri Dasaratha Deb

Shri Jadhav: May I know the number of trespassers in Tripura?

Mr Deputy-Speaker: That is too vague and indefinite a question. Next question.

Shri Dasaratha Deb: May I know

Mr. Deputy-Speaker: When I called upon the hon Member, he did not rise. How can I now allow another question?

न्यायालय

*४५७ श्री विमूले निम्न क्या गृह-कार्य मंत्री यह बताने में कला करेंगे कि

(क) क्या सरकार ने हाल में न्यायालयों की छुट्टियों की संख्या में कमी करने के प्रश्न पर विचार किया है, और

(ख) यदि हां, तो उस का क्या परिणाम हुआ है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातर) (क) तथा (ख) सर्वोच्च न्यायालय तथा उच्च न्यायालयों की छुट्टियों का प्रश्न विचारार्थ है। अन्य न्यायालयों से राज्य सरकारें ही पूर्ण रूप से सम्बन्धित हैं।

Some Hon. Members: English answer also

Shri Datar: (a) and (b) The question of reducing the vacations of the Supreme Court and the High Courts is under the consideration of the Central Government. As regards other law courts, the matter is entirely the concern of the State Government.

श्री विमूले निम्न में यह जानना चाहता हूँ कि इतनी छोटी सी बात को कि छुट्टियाँ कम कर दी जाये सरकार को इतने समय तक विचारार्थान रखने में क्या फायदा है ?

गृह-कार्य मंत्री (वंदित मी० ब० पन्त) यह बात इतनी छोटी नहीं है जितनी कि मानन्य सदस्य समझ रहे हैं।

Pandit D. N. Tiwary: May I know why there is so much difference between the leave granted to the civil courts and the criminal courts?

Pandit G. B. Pant: The matter is under consideration, but so far as these provincial affairs are concerned, the Centre has no control.

Shri Radha Raman: May I know if any date has been fixed for the conference of the Chief Justices of the High Courts to be called by the Chief Justice of the Supreme Court to consider this question of reducing the holidays and also for the quick disposal of cases pending with them?

Pandit G. B. Pant: No date has yet been fixed.

Shri Shree Narayan Das: May I know whether the Chief Justice of the Supreme Court has agreed to this proposal to hold a conference of all the Chief Justices of the High Courts?

Pandit G. B. Pant: Yes.

Shri V. F. Nayar: May I know what, if any, is the special reason to allow the civil courts to have vacations which are not generally enjoyed by